

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
368/252/ND/2020

IN THE MATTER OF:

Dhanjal Electrotech Private Limited

...APPELLANT

Vs.

The Registrar of Companies

...RESPONDENT

Section

Under Section 252

**Order delivered on 23.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

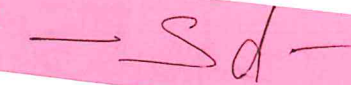
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Appellant
For the ROC
For the Income Tax Department**

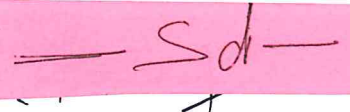
**:Ms. Anupam Tripathi, CS.
:Mrs. Sweety Khattar, AROC
:Mrs. Lakshmi Gurung and Mr.
Adeeba Mujahid, Sr. & Jr. St.
counsel along with Mr. Ankit
Singh, Advocate**

ORDER

Heard the submissions made by the Authorised Representatives of the appellants. Ld. Counsel for the Income Tax Department has submitted that they have filed their report on 8th December, 2020. AROC has submitted that they have filed their report on 16th December, 2020. Having heard the submissions made by the AROC the petitioner is directed to file all financial returns without any further delay with the ROC upon allowing their appeal. Order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**